- (b) the reasons for the payment of higher wages to the workers belonging to places from outside Chhattisgarh as compared to those who belong to Chhattisgarh;
- (c) the reasons for the continuance of the practice of sacking of the workers belonging to Chhattisgarh by adopting punitive attitude; and
- (d) whether a report would be provided after properly investigating the above mentioned satement?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI VISHNU DEO SAI): (a) to (c) Information which falls under the jurisdiction of the State Government is not centrally maintained by the Union Government.

(d) Question does not arise.

Demand by States for increasing royalty rates for minerals

- 351. SHRI HUSAIN DALWAI: Will the Minister of MINES be pleased to state:
- (a) which are the mineral rich States in the country;
- (b) whether these States have been demanding substaintial hike in the royalty rates of major minerals including iron ore;
 - (c) what has been the response of Government to their demand; and
- (d) the State-wise and mineral-wise details of current royalty rate and proposed royalty rates?

THE MINISTER OF STATE IN THE MINISTRY OF MINES (SHRI VISHNU DEO SAI): (a) The following eleven States are considered as mineral rich states in the Country; Andhra Pradesh, Chhattisgarh, Goa, Gujarat, Jharkhand, Karnataka, Madhya Pradesh, Maharashtra, Odisha, Rajasthan, and Tamil Ndu.

- (b) Yes Sir.
- (c) The Central Government in the Ministry of Mines has constitued Study Groups at regular intervals to study the demands made for revising the rates of royalty on minerals (other than minor minerals, Coal, Lignite and Sand for stowing) and dead rent and to make recommendations. The most recent study group report was received by the Government on 28,6,2013.
- (d) The rates of royalty presently applicable on minerals (other than minor minerals, coal and lignite, sand for stowing, and uranium) have been notified in the Gazette of India *vide* G.S.R. 574(E) dated 13.8.2009 which is given in the Statement (*See* below). No decision has been taken by the Government on proposed rates of royalty.

Statement

श्री हुसैन दलवई द्वारा पूछे गए दिनांक 09.07.2014 के राज्य सभा अतारांकित प्रश्न सं. 351 के उत्तर में उल्लिखित अनुबंध



असाधारण

EXTRAORDINARY

भाग ॥-खण्ड-3-उप-खण्ड (I)

PART II-Section3-Sub-section (I)

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

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खान मंत्रालय

अधिसूचना

नई दिल्ली, 13 अगस्त, 2009

सा.का.नि. 574(अ).-केन्द्रीय सरकार, खान और खनिज (विकास और विनियमन) अधिनियम, 1957 (1957 का 67) की धारा ९ की उप-धारा (3) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, उक्त अधिनियम की द्वितीय अनूसूची में निम्नलिखित और संशोधन करती है, अर्थात् :-

खान और खनिज (विकास और विनियमन) अधिनियम, 1947 की द्वितीय अनुसूची के स्थान पर निम्नलिखित अनुसूची रखी जाएगी, अर्थात् :-

"द्वितीय अनुसूची

(धारा ९ देखिए)

मद संख्या 1 से 9, 11 से 37, 39 और 45 और 47 से 51 पर खनिजों की बाबत रॉयल्टी की दरें

- 1. एपेटाइट और रॉक फॉस्फेट
 - (i) एपेटाइट

विक्रय मूल्य का पांच प्रतिशत मूल्यानुसार

(ii) रॉक फॉस्फेट

(क) 25 प्रतिशत पी, ओ, से ऊपर

विक्रय मूल्य का ग्यारह प्रतिशत मूल्यानुसार

(ख) 25 प्रतिशत पी ओ तक

विक्रय मृल्य का छह प्रतिशत मृल्यानुसार

2. ऐस्बेस्टास

(क) क्रिसोटाइल

आठ सौ और अस्सी रूपए प्रति टन

(ख) ऐम्पिबोल

विक्रय मूल्य का पन्द्रह प्रतिशत मूल्यानुसार

3. बैराइट्स

विक्रय मूल्य का साढ़े पांच प्रतिशत मूल्यानुसार

4. बॉक्साइट और लैटराइट

(क) एल्युमिना और एल्युमिनियम धातु के निष्कर्षण में प्रयोग के लिए प्रेषित किए गए उत्पादित अयस्क में अंतर्विष्ट एल्युमिनियम धातु पर प्रभार्य लंदन धातु विनिमय एल्युमिनियम धातु मूल्य का 0.50 प्रतिशत।

(ख) एल्युमिना और एल्युमिनियम धातुके निष्कर्षण के प्रयोग से भिन्न प्रयोग के लिए तथा निर्यात के लिए प्रेषित किए गए माल के लिए विक्रय मूल्य का पच्चीस प्रतिशत मूल्यानुसार।

5. ब्राउन इल्मेनाइट (ल्यूकायक्सीन)

विक्रय मूल्य का दो प्रतिशत मूल्यानुसार

इल्मेनाइट, रूटाइल और जिरकान

6. कैडनियम

विक्रय मूल्य का पन्द्रह प्रतिशत मूल्यानुसार

7. कैल्साइट

विक्रय मुल्यल का पन्द्रह प्रतिशत मुल्यानुसार

- ** भराई हेतु बालू से संबंधित मद् सं. 38 की बाबत, अधिसूचना सं. सा.का.नि. 214 (अ), तारीख 11 अप्रैल, 1997 द्वारा यथा संशोधित स्वामिस्व की दरें तब तक प्रवृत्त रहेंगी जब तक कि कोयला विभाग द्वारा एक पृथक अधिसूचना के माध्यम से पूनरीक्षित नहीं की जाती।
- *** यूरेनियम से संबंधित मद् सं. ४६ के संबंध में, अधिसूचना सं. सा.का.नि. १६(अ), तारीख १३ फरवरी, २००१ द्वारा यथा संशोधित रायल्टी की दरें तब तक प्रवृत्त रहेंगी जब तक संशोधित नहीं की जातीं।

टिप्पण : भारत के उच्चततम न्यायालय में लंबित वाद का परिणाम आने तक मद् संख्या 10 के सामने विनिर्दिष्ट खिनज को छोड़कर अन्य खिनजों की बाबत पश्चिम बंगाल राज्य के लिए स्वामिस्व् दरें वही रहेंगी जो भारत सरकार के इस्पात और खान मंत्रालय (खान विभाग) की अधिसूचना सं. सा.का.िन. 458 (अ), तारीख 5 मई, 1987 में विनिर्दिष्ट हैं।

[फा. सं. 3/1/2005-खान 6] अजिता बाजपेयी पांडे, संयुक्त सचिव

टिप्पण :- खान और खनिज (विकास और विनियमन) अधिनियम, 1957 की द्वितीय अनुसूची को निम्नलिखित अधिसूचनाओं के द्वारा पूर्व में संशोधित किया गया था।

- 1. सं. सा.का.नि. १७५ (अ), तारीख ३१ मार्च, १९७५
- 2. सं. सा.का.नि. ४०७ (अ), तारीख १४ जुलाई, १९७५
- 3. सं. सा.का.नि. ५८४ (अ), तारीख १३ दिसम्बर, १९७५

Written Answers to

- 4. सं. सा.का.नि. ३२१ (अ), तारीख १२ जून, १९७८
- 5. सं. सा.का.नि. २ (अ), तारीख १ जनवरी, १९७९
- सं. सा.का.नि. ६७ (अ), तारीख १३ फरवरी, १९७९
- 7. सं. सा.का.नि. ६३ (अ), तारीख १२ फरवरी, १९८१
- 8. सं. सा.का.नि. ४४९ (अ), तारीख २३ जुलाई, १९८१
- 9. सं. सा.का.नि. ४५८ (अ), तारीख ५ मई, १९८७
- १०. सं. सा.का.नि. ८५६ (अ), तारीख १४ अक्तूबर, १९८७
- ११. सं. सा.का.नि. ५१६ (अ), तारीख १ अगस्त, १९९१
- 12. सं. सा.का.नि. १०० (अ), तारीख १७ फरवरी, १९९२
- १३. सं. सा.का.नि. ७४८ (अ), तारीख ११ अक्तूबर, १९९४
- १४. सं. सा.का.नि. २७ (अ), तारीख १३ जनवरी, १९९५
- १५. सं. सा.का.नि. २१४ (अ), तारीख ११ अप्रैल, १९९७
- १६. सं. सा.का.नि. ७१३ (अ), तारीख १२ सितम्बर, २०००
- १७. सं. सा.का.नि. १८७ (अ), तारीख १५ मार्च, २००१
- १८. सं. सा.का.नि. ५२७ (अ), तारीख १६ अगस्त, २००२
- १९. सं. सा.का.नि. ६७७ (अ), तारीख १४ अक्तूबर, २००४
- 20. सं. सा.का.नि. ५२२ (अ), तारीख १ अगस्त, २००७
- 21. सं. सा.का.नि. ९६ (अ), तारीख १३ फरवरी, २००९

Ministry of Mines

Notification

New Delhi, the 13th August, 2009

G.S.R. 574(E).- In exercise of the powers conferred by sub-section (3) of Section 9 of the Mines and Minerals (Development and Regulation) Act, 1957 (67 of 1957), the Central Government hereby makes the following further amendments to the Second Schedule to the said Act, namely:-

In the Mines and Minerals (Development and Regulation) Act, 1957, for the Second Schedule, the following schedule shall be substituted, namely:-

"Second Schedule

(See Section 9)

Rates of Royalty in Respect of Minerals at Item 1 to 9, 11 to 37, 39 to 45 and 47 to 51.

1.	Apatite an	nd Rock	Phosphate:
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(i) Apatite Five per cent of sale price on ad valorem basis.

(ii) Rock Phosphate:

(a) abve 25 per cent P₂O₅ Eleven per cent of sale price on *ad valorem* basis.

(b) upto 25 per cent P₂O₅ Six per cent of sale price on ad valorem basis.

2. Asbestos:

> Chrysotile Eight hundred and eighty rupees per tonne. (a)

> Amphibole Fifteen per cent of sale price on ad valorem

> > basis.

3. Five and half per cent of sale price on ad valorem Barytes

basis.

4. Bauxite and Laterite (a) Zero point five zero per cent of London Metal

Exchange Aluminium metal price chargeable on the contained aluminium metal in ore produced for those despatched for use in alumina and aluminium

metal extraction.

(b) Twenty five per cent of sale on ad valorem basis

for those despatched for use other than alumina and

aluminium metal extraction and for export.

Brown Ilmenite (Leucoxene), 5.

Ilmenite, Rutile and Zircon

Two per cent of sale price on ad valorem basis.

Cadmium Fifteen per cent of sale price on ad valorem 6.

basis.

7. Calcite Fifteen per cent of sale price on ad valorem

basis.

8. China clay/Kaolin (including

ball clay, white shale and white clay):

Eight per cent of sale price on ad valorem basis. (a) Crude

(b) Processed Ten per cent of sale price on ad valorem basis.

(including washed)

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9.	Chro	omite	Ten per cent of sale p	rice on ad valorem basis.	
10.	Coal	(including Lignite).	*		
11.	Colu	mbite-tantalite	Ten per cent. of sale p	orice on ad valorem basis	
12.	Copp	per	•	nt of London Metal tal price chargeable on metal in ore produced.	
13.	Dian	nond	Eleven point five per ad valorem basis.	cent of sale price on	
14.	Dolo	omite	Sixty three rupees per	tonne.	
15.	Felsp	oar	Twelve per cent of sal	le price on ad valorem ba	sis.
16.	pipe,	Clay (including plastic, lithomargic and natural olanic clay)	Twelve per cent of said	le price on <i>ad valorem</i> ba	sis.
17.	Fluo	rspar (also called fluorite)	Six point five per cent ad valorem basis.	t of sale price on	
18.	Garaet :				
	(a)	Abrasive	Three per cent of sale	price on ad valorem bas	is.
	(b)	Gem	Ten per cent of sale p	rice on ad valorem basis.	
19.	Gold	l:			
	(a)	Primary	`	mmonly referred to as geable on the contained	
	(b) B	By-product gold			
20.	Graphite:				
	(a)	with 40 per cent or more fixed carbon	Two per cent of sale p	price on ad valorem basis	
	(b)	with less than 40 per cent	Twelve per cent of sal	le price on ad valorem ba	sis.

Twenty per cent of sale price on ad valorem basis.

fixed carbon.

21. Gypsum

178	Written Answers to	[RAJYA SABHA] Unstarred Questions	5
22.	Iron ore: Lumps Fines and concentrates all grades	Ten per cent of sale price on ad valorem basis.	
23.	Lead	Seven per cent of London Metal Exchange lead metal price chargeable on the contained lead metal in ore produced.	
		Twelve point seven per cent of London Metal Exchange lead metal price chargeable on the contained lead metal in concentrate produced.	
24.	Limestone:		
	(a) L.D. Grade (less than one and half per cent silica content)	Seventy two rupees per tonne.	
	(b) Others	Sixty three rupees per tonne.	
25.	Lime Kankar	Sixty three rupees per tonne.	
26.	Limeshell	Sixty three rupees per tonne.	
27.	Magnesite	Three per cent of sale price on ad valorem basis.	
28.	Manganese Ore:		
	(a) Ore of all grades	Four point two per cent of sale price on <i>ad valorem</i> basis.	
	(b) Concent rates	One point four per cent of sale price on <i>ad valorem</i> basis.	
29.	Crude Mica, Waste Mica and Scrap Mica	Four per cent of sale price on ad valorem basis.	
30.	Monazite	One hundred and twenty five rupees per tonne.	
31.	Nickel	Zero point one two per cent of London Metal Exchange nickel metal price chargeable on contrained nickel metal in ore produced.	
32.	Ochre	Twenty rupees per tonne.	
33.	Pyrites	Two per cent of sale price on ad valorem basis.	
34.	Pyrophyllite	Twenty per cent of sale price on ad valorem basis.	
35.	Quartz	Fifteen per cent of sale price on ad valorem basis.	

36.	Ruby	Ten per cent of sale price on ad valorem basis.
37.	Silica sand, Moulding sand and Quartzite	Eight per cent of sale price on ad valorem basis.
38.	Sand for stowing	**
39.	Selenite	Ten per cent of sale price on ad valorem basis.
40.	Sillimanite	Two and half per cent of sale price on <i>ad valorem</i> basis.
41.	Silver:	
	(a) By-product	Seven per cent of London Metal Exchange Price chargeable on by-product silver metal actually produced.
	(b) Primary silver	Five per cent of London Metal Exchange silver metal price chargeable on the contained silver metal in ore produced.
42.	Slate	Forty five rupees per tonne.
43.	Talc, Steatite and Soapstone	Eighteen per cent of sale price on ad valorem basis.
44.	Tin	Seven point five per cent of London Metal Exchange tin metal price chargeable on the contained tin metal in ore produced.
45.	Tungsten	Twenty rupees per unit per cent of contained WO_3 per tonne of ore and on pro-rata basis.
46.	Uranium	***
47.	Vanadium	Twenty percent of sale price on ad valorem basis.
48.	Vermiculite	Three percent of sale price on ad valorem basis.
49.	Wollastonite	Twelve percent of sale price on ad valorem basis.
50.	Zinc	Eight percent of London Metal Exchange zinc metal price on <i>ad valorem</i> basis chargeable on contained zinc metal in ore produced.
		Eight point four percent of London Metal Exchage zinc metal price on <i>ad valorem</i> basis chargeable on

contained zinc metal in concentrate produced.

Written Answers to

[9 July, 2014] Unstarred Questions

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51. All other minerals not here-in-

Ten per cent of sale price on ad valorem basis.

before specified [Agate,

Clay (Others), Chalk,

Corundum, Diaspore, Dunite,

Felsite, Fuschite, Kyanite,

Quartzite, Jasper, Perlite,

Rock Salt, Shale,

Pyroxenite, etc.]

- * Rates of royalty in respect of item No. 10 relating to Coal (including Lignite) as revised *vide* notification number G.S.R. 522 (E), dated the 1st August, 2007, of the Government of India in the Ministry of Coal shall remain in force until revised through a separate notification by the Ministry of Coal.
- ** Rates of royalty in respect of item No. 38 relating to Sand for stowing as revised *vide* notification number G.S.R. 214(E), dated the 11th April, 1997, will remain in force until revised through a separate notification by Department of Coal.
- *** Rates of royalty in respect of item No.46 relating to Uranium as revised *vide* notification number G.S.R. 96(E), dated the 13th February, 2009, will remain in force until revised."

Note: The rates of royalty for the State of West Bengal in respect of the minerals except the mineral specified against item No. 10 shall remain the same as specified in the notification of the Government of India in the Ministry of Steel and Mines (Department of Mines) number G.S.R. 458 (E), dated the 5th May, 1987 till the outcome of litigation pending in the Supreme Court of India."

[F.No. 3/1/2005-MVI]

AJITA BAJPAI PANDE, Jt. Secy.

Note: The Second Schedule to the Mines and Minerals (Development and Regulation) act, 1957 was amended earlier *vide* notification numbers :

- 1. No. G.S.R. 175(E), dated the 31st March, 1975.
- 2. No. G.S.R. 407(E), dated the 14th July, 1975.
- 3. No. G.S.R. 584(E), dated the 13th December, 1975.
- 4. No. G.S.R. 321(E), dated the 12th June, 1978.
- 5. No. G.S.R. 2(E), dated the 1st January, 1979.
- 6. No. G.S.R. 67(E), dated the 13th February, 1979.
- 7. No. G.S.R. 63(E), dated the 12th February, 1981.
- 8. No. G.S.R. 449(E), dated the 23rd July, 1981.
- 9. No. G.S.R. 458(E), dated the 5th May, 1987.

- 10. No. G.S.R. 856(E), dated the 14th October, 1987.
- No. G.S.R. 516(E), dated the 1st August, 1991. 11.
- 12. No. G.S.R. 100(E), dated the 17th February, 1992.
- No. G.S.R. 748(E), dated the 11th October, 1994. 13.
- No. G.S.R. 27(E), dated the 13th January, 1995. 14.
- No. G.S.R. 214(E), dated the 11th April, 1997. 15.
- 16. No. G.S.R. 713(E), dated the 12th September, 2000.
- 17. No. G.S.R. 187(E), dated the 15th March, 2001.
- 18. No. G.S.R. 572(E), dated the 16th August, 2002.
- 19. No. G.S.R. 677(E), dated the 14th October, 2004.
- No. G.S.R. 522(E), dated the 1st August, 2007. 20.
- No. G.S.R. 96(E), dated the 13th February, 2009. 21.

Mining activities in forest areas in the country

- 352. SHRI MOHD. ALI KHAN: Will the Minister of MINES be pleased to state:
- whether Government has taken note of mining activities in the forest areas that affects the life of the animals and birds of the forest;
 - if so, the details thereof;
- the action taken by Government to protect animals' and birds' lives by avoiding mining activities in forest areas in the country including Telangana; and
 - if so, the details of directions issued by Government to all States/UTs?

THE MINISTER OF STATE IN THE MINISTRY OF MINES (SHRI VISHNU DEO SAI): (a) and (b) Mining activities in forest areas per se affect bio-diversity of plant, animal and birds life. While according prior approval under the Forest (Conservation) Act, 1980 and the Environment (Protection), Act, 1986 for mining projects in forest areas, the Central Government assesses the impact of such projects on plants and animals in each case and stipulates appropriate measures to mitigate/minimise these impacts. These measures include afforestation to compensate the loss of flora, implementation of wildlife management plan to combat the adverse impacts on the fauna, afforestation of safety zone, phased reclamation of mined out areas etc. to be undertaken at the project cost.